

**BEFORE THE NATIONAL GREEN TRIBUNAL, SITTING  
AT CHENNAI**

**ORIGINAL APPLICATION NO. 92 OF 2020**

(Under Section 18(1) r/w Section 19(1) of the National Green Tribunal Act, 2010)

**IN THE MATTER OF:**

Gareeb Guide (NGO) Rep. by its President, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad-500068, Phone: 8688122222, E-Mail: [gareebguide@gmail.co](mailto:gareebguide@gmail.co),

.....APPLICANT

VERSUS

1. State of Andhra Pradesh Rep. by its Chief Secretary to Govt, Department of General Administration, Building No. 1, I Floor, Interim Government Complex, Secretariat, Velagapudi, Guntur, Andhra Pradesh. Phone: N.A., E-Mail: [cs@ap.gov.in](mailto:cs@ap.gov.in)

2. Collector, Srikakulam District, O/O Collectorate, Srikakulam. Phone: 08942-222565, E-Mail: [Collector.sklm@gmail.com](mailto:Collector.sklm@gmail.com)

.....RESPONDENTS

AS PER **THE DIRECTION, DATED: 12.11.2021** PASSED BY THE NGT IN OA 92 of 2020, THE FOLLOWING FRESH OBJECTIONS, DATED: 13.11.2021 FILED BY THE APPLICANT

**MOST RESPECTFULLY SHOWETH:**

It is respectfully submitted that

- i. The Petitioner i.e. Gareeb Guide (Voluntary organization) is registered under A.P. Societies Registration Act, 2001 vide No: 1122/2007. This organization is accredited by the Telangana State Legal Services Authority vide No: 01/TLSA/ACRDT/RR/ 2015, Dated: 12.03.2015, approved U/s 80 G (5)(vi) of the Income Tax act 1961



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vide F.No: CIT(E)/Hyd/118(12)/80(G)/2014-15,  
Dated: 30.06.2015 and also registered under Foreign  
Contribution (Regulation) Act, 1976 vide No:  
368140007 under social nature. **(Registration Certificate  
enclosed, other documents will also be submitted if the Hon'ble  
NGT directs)**

ii. In the last week of September 2016, the then  
Panchayat Secretary named Mr N Mohana Rao  
approached the management of M/s Gareeb Guide  
(NGO) and he informed the following to its  
management that -

A. He constructed a holy temple of Sri Naga Devatha  
in Sy. No 59 of Chinnadugam (V), Jalumuru (M),  
Srikakulam (D) and consecration ceremony for  
the holy idol was held on 05.05.2003 as well as  
he has constructed a house for the utilization of  
temple administration.

B. But, due to his ill health as well as he has no  
children, it become very difficult to him to take  
care of the maintenance of the said temple

C. He further said that he is willing to handover the  
said temple and the said house to the  
management of M/s Gareeb Guide (NGO).

iii. The Management of M/s Gareeb Guide informed  
him that the legal head of M/s Gareeb Guide will  
visit the temple premises immediately and then the  
management of M/s Gareeb Guide will take a  
decision.

iv. On 30.09.2016 & 01.10.2016, the Legal Team of M/s  
Gareeb Guide visited the Temple Premises in Sy No.  
59 of Chinnadugam (V), Jalumuru (M), Srikakulam  
(D) as well as enquired with the then local officers,



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local elders etc along with founder of the said temple Sri N Mohana Rao.

v. As per the said local revenue officers, house site pattas were issued to many people including Sri N Mohana Rao in Sy No. 59 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) in 1988. However, the said local revenue officers further informed that many of the houses were constructed 25 years back and MPPE School was constructed 25 years back as well as Sri Naga Devatha Temple and the said house was constructed by Sri N Mohana Rao 18 years back in Sy No. 59 of Chinnadugam (V), Jalumuru (M), Srikakulam (D).

vi. On 01.10.2016, Sri N Maohana Rao handed over the said temple and the said house in Sy. No 59 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) to the management of M/s Gareeb Guide through the will, dated: 01.10.2016 in the presence of witness. ***(Copy of will, dated: 01.10.2016 will be submitted if the Hon'ble NGT directs)***

vii. Unfortunately, Sri N Mohana Rao died with ill health on 24.10.2016.

viii. Then the management of M/s Gareeb Guide brought the said temple under its management immediately as per the said will, dated: 01.10.2016 and had been paying the salaries to the staff of the temple, taking care of maintenance and administration, and conducting annual celebrations since 2016-17 ***(Electricity Bills in the name of Gareeb Guide, Bank Statements of Gareeb Guide enclosed, and more evidence will be submitted, if the Hon'ble Tribunal directs)***

ix. In the month of Oct' 2017, the local revenue authorities brought it to the notice of the



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management of M/s Gareeb Guide through its representative that the Govt of AP is willing to allot land for the public purpose to the NGOs in view of GO 571, dated: 14.09.2012.

- x. Hence M/s Gareeb Guide filed an application, dated: 27.12.2017 as per the procedure in GO 571, dated: 14.09.2012 seeking allotment of 10 acres to construct Gareeb Guide Heaven in the interest of public and collected acknowledgement for the same.
- xi. The Govt of AP allotted 11 acres to Nandamuri Basava Tarakam Foundation, 12.5 Acres to LV Prasad Hospital, 20 acres to BR Ambedkar Smrithi Vanam, 40 acres to KIMS Hospital, 30 acres to Xaviewrs School, 12 acres to Gopiochand academy since 2017 but did not take any decision on the application, dated: 27.12.2017 filed by the Gareeb Guide (NGO).
- xii. M/s Gareeb Guide (NGO) has spent Rs 24.43 lakhs for dais, annual celebrations of Sri Mata Mansa Devi Temple, Public Toilets, Staff Salaries, Staff Quarters, Temple, Administrative Office, Homa Kundam, Prasadam Counter, Plantation, Mandapam for Sri Naga Devatha, New Marble Statues, CC cameras, Other Misc constructions etc between 2016-20 in Sy. No. 59. However, Police Bandhouast had been providing at Shri Mata Mansa Devi Temple, Chinnadugam (V) on call of M/s Gareeb Guide since 2017. **(Mee Seva Receipts etc enclosed)**
- xiii. However, M/s Gareeb Guide (NGO) paid House Tax to the Panchayat Secretary of Chinnadugam (P) vide Receipt No. 88, dated: 02.03.2020 for the year 2020 and vide Receipt No. 38, dated: 31.03.2021 for the



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year 2021. But, intentionally not included in the list of beneficiaries in the final report, dated: 01.02.2021.

xiv. The Local Revenue Officer informed the management of M/s Gareeb Guide through its representative that **allotment of land shall be possible only on payment of bribe to the higher officials of Srikakulam District.** But, the management of M/s Gareeb Guide refused to do so.

xv. M/s Gareeb Guide filed WP vide 8493 of 2020 before the Hon'ble High Court with the following Main Prayer –

*It is therefore prayed that this Hon'ble Couft may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent Nos 4 & 5 in not allotting land to the Petitioner for public purpose as illegal, arbitrary, violation of GO Ms 571, dated: L4.09.2012, Revenue (Assignments-I) Dept and this Hon'ble High Court order, dated: 21.01.2014 passed in WP 31764 of 2013 and article 21 of Constitution of India and pass such other order or orders may deem fit and proper in the circumstances of the case*

However, with the following interim Prayer –

*Pending disposal of the above writ petition, it is also just and necessary that this Hon'ble Court may be pleased to direct the Respondent No 5 to allow the petitioner for temporary constructions for public purpose in the said premises until further orders of this Hon,ble Court and pass such other order or orders may deem fit and proper in the circumstances of the case.*

xvi. The Hon'ble High Court passed the interim order, dated: 07.05.2020 to get the instructions from the government as well as recorded in its order that **learned counsel for the Petitioner further submits that in the event of the concerned authorities are not inclined to grant assignment in terms of GO 571, they would remove the temporary structures immediately with out making any claim, what so ever, after the**

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**purpose of providing service to the needy people in the light of the pandemic situation is accomplished. (Copy of Order, dated: 07.05.2020 is enclosed)**

xvii. Then the local revenue officer i.e Tahsildar submitted his report vide RC No. 197/2020, dated: 07.05.2020 **(Copy of Report enclosed)** as that presently, there is no tank in Sy. No. 59. Details are as follow:

Total Land in Sy. No. 59 which is classified as Tank Poramboke (In Acres)	12.75
Sri Sri Nagadevatha Temple constructed 15 Yrs ago (In Acres)	0.40
Govt School (In Acres)	0.30
Gram Panchayat Office (In Acres)	0.10
Houses for Poor constructed by Govt (In Acres)	6.05
Grabbed for shops (In Acres)	0.50
Grabbed by Others for unauthorized cultivation (In Acres)	5.40
Total (In Acres)	12.75

xviii. The District Collector, Srikakulam submitted the following before the Hon'ble High Court in WP 8493 of 2020 in his instructions vide Rc No. 943/2020-E-1, dated: 13.05.2020:

A. The matter has got enquired by the Tahsildar, Jalumuru and it is revealed that the land requested by the Petitioner is Kakarla Pond in Sy No. 59 which is classified as Tank Poramboke of Chinnadugam (V) in Jalumuru (M), Srikakulam (D) which is prohibited for assignment / alienation as rules in force.



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B. In this connection it is to inform you that there are specific instructions from the Government and the Chief Commissioner of Land Administration & Special Chief Secretary about restriction on allotment of water body/ tank poramboke lands in his reference No. B1/1543/2012, Dt: 18.03.2013.

C. As per para (g) of the above reference, Govt. Memo No. 33571/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012, as per para - 3(a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c) (viii) at page-8, the ban non change of classification of tank bed lands shall be strictly enforced.

xix. Hence, M/s Gareeb Guide filed OA 92 of 2020 before the Hon'ble NGT on 25.06.2020 even though M/s Gareeb Guide (NGO) has spent Rs 24.43 lakhs for various activities in Sy. No. 59 of Chinnadugam (V) and Hon'ble NGT appointed the Joint Committee to file the Final Report.

xx. All the members have not inspected the area and only one of the members has inspected the area and other(s) have clandestinely signed the final report and submitted the final report, dated: 01.02.2021 before the Hon'ble NGT.

xxi. On one hand –

A. The District Collector, Srikakulam in his proceedings vide **Rc No. 1035/2020/E4, dated: 28.05.2020** directed the Tahsildar, Jalumuru to take necessary



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action for eviction of encroachments in Sy. No. 59 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) and issued a memo to the VRO concerned for his failure in preventing the encroachments. **(Copy of Proceedings enclosed)**

B. The District Collector, Srikakulam in his proceedings vide Rc No. 943/2020/E3, dated: 21.01.2021 directed the Tahsildar, Jalumuru to take necessary action for eviction of encroachments in Sy. No. 59 of Chinnadugam (V), Jalumuru (M), Srikakulam (D) and to submit the same to Hon'ble NGT. **(Copy enclosed)**

xxii. On the other hand -

A. As per a leading News Paper, dated: 01.12.2020, the same District Collector of Srikakulam assured Tridandi Chinna Jeeyar Swamy of handing over a site for construction of a Vedic university at Tarlikonda of Kotabommali (M). The Collector said that 209.84 acres of **Hill/Government Poramboke** in Sy. No. 36 (1 to 11, 15) and 1B-1 at Tarlipeta (V)), Kotabommali (M) would be physically handed over to the university authorities very soon after a survey.

B. However, the same District Collector of Srikakulam likely to be allotted 17.59 acres of **Hill/Government Poramboke** land in Sy. No. 156 in Kothaddapanasa @ Kotturu (V), Saravakota (M) for the construction/development of Shri Ayyappa Temple. Because, the construction of the said temple has started and 25% is already completed and there is no action by the District Collector.

xxiii. However, the District collector in his proceedings vide RC No. 943/2020-E3, dated: 16.03.2021 defamed M/s Gareeb Guide (NGO). However, he did not look into the facts and did not conduct proper enquiry and did not apply his mind as well as did not follow the procedure as per the law. **(Copy of the Proceedings enclosed)**



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xxiv. Even at the above circumstances, the same District Collector **sanctioned compound wall for MPPE School etc in Sy No. 59 of Chinnadugam (V) on 13.08.2020 and the construction work started and completed in December' 2020 (Sanction order enclosed)**. Due to his action is willful disobedience of Order of Hon'ble NGT, M/s Gareeb Guide issued notice, dated: 21.05.2021 before filing contempt to him through its counsel. **(Copy of the Notice enclosed)**

In view of the above facts and objections submitted by the Petitioner, pending action taken based on fresh final Report of the Joint Committee **(as per the order, dated: 12.11.2021 passed in OA 92 of 2020 by the Hon'ble NGT)**, the Respondents are hereby requested to pass an appropriate order against the fresh objections, dated: 13.11.2021 **(filed by the Petitioner as per the direction, dated: 12.11.2021 passed by the NGT in OA 92 of 2020)** so that the Petitioner may challenge the same before the Hon'ble High Court of Andhra Pradesh or any other suitable tribunal/forum/court (if needed) as per the procedure of law.

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G. Bhargavi  
President

**APPLICANT**

### **VERIFICATION**

I Bhargavi Gundeti, President, Gareeb Guide (NGO), 7/41, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad-500068 do hereby verify that the contents of paras i to xxiv believe to be true on legal advice and that I have not suppressed any material fact.



Date: 13.11.2021

Place: Hyderabad.

For GAREEB GUIDE  
G. Bhargavi  
President

**APPLICANT**



## M/s Dr. DVRao Advocates

(An ISO 9001:2008 Certified)

Delhi – Hyderabad – Chennai - Amaravathi

From:

Dr. D.V.Rao,  
Advocate, Supreme Court of India  
Office: 49-B, III Floor, Adchini, New Delhi-16.  
Residence: 7/41, Bahar, Sahara States, Mansoorabad,  
Hyderabad-68. Ph: 8688122222  
**E-Mail:** [drdvraolawyer@gmail.com](mailto:drdvraolawyer@gmail.com)

To

1. The Chief Secretary,  
Government of Andhra Pradesh, A.P.  
**(Respondent No. 1 in OA 92 of 2020)**  
Copy through his Counsel Ms Madhuri Donthy Reddy
2. **Shri J Nivas, I.A.S.**  
The Collector & District Magistrate,  
Srikakulam District, Srikakulam  
**(Respondent No. 2 in OA 92 of 2020)**  
Copy sent to his email id & served through his CC

Dated: 21.05.2021

### **MOST URGENT – NOTICE BEFORE FILING CONTEMPT CASE** **(THROUGH ELECTRONIC MODE ONLY)**

Sub: **Notice before filing contempt case** - Violation of Hon'ble NGT order in OA 92 of 2020 - Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly his own report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and his endorsement, dated: 18.05.2021 issued to my client - Safety wall - work Worth Rs 5 Lakhs (Approx) - Sanctioned/constructed under MGNREGA in Sy. No. 59 - since 13<sup>th</sup> Dec' 2020 – Intentional Failure in preventing encroachments in Sy. No. 59 & 48 – Partial Action - Action/Rectification needed – Notice -Reg

I act for and under instructions of my client M/s Gareeb Guide (NGO) (my client for brevity) and issue this notice to you as hereunder:

That my client states that,

- i. M/s Gareeb Guide (Voluntary organization) is registered under A.P. Societies Registration Act, 2001 vide No: 1122/2007. This organization is accredited by the Telangana State Legal Services Authority vide No: 01/TLSA/ACRDT/RR/2015, Dated: 12.03.2015, approved U/s 80 G (5)(vi) of the Income Tax act 1961 vide F.No: CIT(E)/Hyd/118(12)/80(G)/2014-15, Dated: 30.06.2015 and also registered under Foreign Contribution (Regulation) Act, 1976 vide No: 368140007 under social nature. As per the report vide Rc. No. 197/2020, dated: 07.05.2020 of the Tahasildar, Jalumuru (M), 15 years back, Shri Mata Mansa Devi Temple was constructed in Sy. No. 59 in Chinnadugam (V) and as per the will of (Late) N Mohana Rao, founder of the said temple, M/s Gareeb Guide became an absolute owner of the lands and properties belongs to (Late) N Mohana Rao since 2017 and enjoying the possession. However, M/s Gareeb Guide brought the said temple under its management and paying the salaries to the staff of the temple, taking care of maintenance and administration and conducting annual celebrations etc since 2017 (**All proofs submitted to you in WP 8493 of 2020**). M/s Gareeb Guide (NGO) has spent Rs 24.43 lakhs for dais, annual celebrations of Sri Mata Mansa Devi Temple, Public Toilets, Staff Salaries, Staff Quarters, Temple, Administrative Office, Homa Kundam, Prasadam Counter, Plantation, Mandapam for Sri Naga Devatha, New Marble Statues, CC cameras, Other Misc constructions etc between 2016-21 in Sy. No. 59. However, Police Bandhouast had been providing at Shri Mata Mansa Devi Temple, Chinnadugam (V) on call of M/s Gareeb Guide since 2017. M/s Gareeb Guide filed an application, dated: 27.12.2017 before the Collector, Srikakulam viz Respondent No. 2 as per the procedure in G.O. 571, dated: 14.09.2012, Revenue (Assignment-II) Dept and requested to assign 10 acres of land for the public purpose and collected acknowledgement for the same. The inaction of the Respondent No. 2 was challenged before the Hon'ble High Court in WP 8493 of 2020 and Hon'ble High Court passed **interim order, dated: 07.05.2020** for the counter of Respondent No. 2. However, **M/s Gareeb Guide** submitted before the Hon'ble High Court that in the event the concerned authorities are not inclined to grant assignment in terms of G.O Ms. No. 571, dated: 14.09.2012, M/s Gareeb Guide would remove the temporary structures immediately without making any claim spent in the interest of public.
- ii. But, as per the report vide RC No. 197/2020, dated: 07.05.2020 of Tahasildar and I-B record, the land admeasuring Ac. 12.75 in Sy. No 59 is classified as "Karala Tank" i.e government poramboke land. Hence, my client filed OA vide No. 92 of 2020 before the NGT. However, the NGT, Chennai passed **interim order, dated: 12.02.2021** in OA 92 of 2020. The NGT neither restrained nor granted status quo related to the constructions of M/s Gareeb Guide in Sy. No. 59. Due to it is very urgent and essential to the management of M/s Gareeb Guide to complete the urgent repair works / safety wall at Shri Mata Mansa Devi Temple in the interest of public safety in Sy. No. 59. Hence, my client applied before Respondent No. 2 on 10.05.2021 for necessary permission for the construction of safety wall in the interest of the public. **The District Collector, Srikakulam viz Respondent No. 2** replied in his endorsement, dated: 18.05.2021 that it is illegal, if the new constructions are allowed in Sy. No. 59 in Chinnadugam (V), Jalumuru (M), Srikakulam (D), in view of the pending cases i.e WP 8493 of 2020 and OA 92 of 2020. But, the same the District Collector, Srikakulam sanctioned the work vide **work ID No: 017632338051150001** i.e construction of compound wall for MPP School under MGNREGA on 31.08.2020 in Sy. No. 59 of Chinnadugam (V). This work was started on 13.12.2020.



- iii. **The District Collector, Srikakulam viz Respondent No. 2** replied in his proceedings vide No. SR No. 42/2020/LC, Dt: 17. 06.2020 as that – “In this connection it is to inform you that there are specific instructions from the Government and the Chief Commissioner of Land Administration & Special Chief Secretary about restriction on allotment of water body/ tank poramboke lands in his reference No. B1/1543/2012, Dt: 18.03.2013.” “As per para (g) of the above reference, Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012, as per para - 3(a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c) (viii) at page-8, the ban non change of classification of tank bed lands shall be strictly enforced.” As per a leading News Paper, dated: 01.12.2020).
- iv. As per the **Government in their Memo No.65961/Assn.I(1) 97-11, Revenue Department, Dt 08/02/1999**, has issued instructions to all the Collectors that, the Government have been very rarely relaxing the ban orders where the tank bed lands are required for a public purpose like construction of houses for weaker sections and provision of lands for public weaker sections and provision of land for public institutions/ organizations, when no tank exist on ground due to silting, breached bund and no ayacut exists since a long time or when the catchments area as well as the ayacut itself were converted by the land owners into a built up area and tanks are not receiving water and have ceased to serve the purpose or when tanks were abandoned or have been defunct due to non - receipt of water or due to formation of channel system.
- v. As per a leading NEWS Paper, the same **District Collector of Srikakulam i.e Respondent No. 2** assured Tridandi Chinna Jeeyar Swamy of handing over a site for construction of a Vedic university at Tarlikonda of Kotabommali (M). The Collector said that 209.84 acres of Hill/Government Poramboke in Sy. No. 36 (1 to 11, 15) and 1B-1 at Tarlipeta (V)), Kotabommali (M) would be physically handed over to the university authorities very soon after a survey.
- vi. However, the same **District Collector of Srikakulam** likely to be allotted 17.59 acres of Hill/Government Poramboke land in Sy. No. 156 in Kothaddapanasa @ Kotturu (V), Saravakota (M) for the construction/development of Shri Ayyappa Temple. Because, the construction of the said temple has started and 40% is already completed and there is no action by the District Collector, Srikakulam i.e Respondent No. 2
- vii. The Panchayat Secretary of Chinnadugam (P) collected **house taxes** between **Jan'-Mar' 2021** from the illegal residents of **Sy. No. 59** which is against the proceedings of the same District Collector, Srikakulam, dated: 21.01.2021. But, there is no action by the Respondent No. 2.
- viii. Few of the illegal constructions are being made in **Sy. No. 59 since 10.05.2021**, the same was brought it to the notice of the Tahasildar, Jalumuru (M) as well as the Respondent No. 2 through the concerned VRO. But, there is no action by the Respondent No. 2.



- ix. All the above actions of Shri J Nivas, I.A.S i.e Respondent No. 2 are partial as well as willful disobedience of the Hon'ble NGT Order(s) as well as Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly against his own report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and his endorsement, dated: 18.05.2021 issued to my client.

Now, therefore I call upon you through this notice to forthwith to take immediate action/rectification **on or before 25.05.2021** against the above will full violations of the Hon'ble NGT Order(s) as well as Govt. Memo No. 3357/Assn,I(2), Revenue (Assn.I) Dept., Dt: 14.09.2012 and more particularly against the report and proceedings, dated: 21.01.2021 filed before the Hon'ble NGT and also before the Hon'ble High Court of Andhra Pradesh and endorsement, dated: 18.05.2021 issued by the Respondent No. 2 to my client, under intimation to my client. Failing the above, my client will be constrained to file Contempt Case against you.

Encl: As above

Sincerely

(Dr DVRao)

District : Srikakulam    Mandal : Jalumuru    Panchayat : Chinadugam    Village : Chinadugam  
HouseholdId : -1

[Expand All] | [Collapse All]

## Work Details

<b>Work Code</b>	017632338051150001	<b>Work Name</b>	Construction of compound wall	<b>Location / Habitation</b>	mpps chinnadugam / CHINADUGAM
<b>Work Status</b>	In-Progress	<b>Created Date</b>	14-May-2020	<b>Technical Approval Authority</b>	/
<b>Technical Approved No/ Date</b>	/ 24-Aug-2020	<b>Admin Sanctioned Authority</b>	/	<b>Admin Saction No/Date</b>	/ 31-Aug-2020
<b>Commenced Date</b>	01-Sep-2020	<b>Actual Start Date</b>	13-Dec-2020	<b>Completed Date</b>	-
<b>Total Amount</b>	1121000	<b>Total Mandays</b>	94	<b>Unskilled Amount</b>	22338
<b>Skilled / Material Amount</b>	1098662	<b>Actual End Date</b>	-	<b>Completion Percentage:</b>	1.06
<b>Latitude:</b>	-	<b>Longitude:</b>	-	<b>Unskilled Expenditure</b>	245
<b>Skill / Material Expenditure</b>	401072	<b>Others Incentives (Crowbar/Mate)</b>	0	<b>Total Expenditure</b>	401317
<b>Photo:</b>	NA				

## Farmer Details

No Data found for the selection made

## Work Estimate

Task Name / Material Name	Task Type	Units	Quantity	Rate	Amount	Person Days	Quantity Done	Expenditure	Balnace Quantity	Balance Amount
CW-G10.Cost towards engaging skilled labour,semi skilled labour,other materials and equipment charges including all other materials not covered above	Material	Rs	914657	1	914657	0	445634	445634	469023	469023
<b>Total</b>	-	-	914657	0	914657	0	445634	445634	469023	469023

Work Progress (Period Wise)							
View Progress Details	From Date	To Date	Work Completed(%)	Total PersonDays	Reported By	Photo	Remarks
<a href="#">1111</a>	14/11/2020	14/11/2020	1.06	1	B.CHANDRAMOULINA	-	
Material Details							
Material Name	Supplier Name	Quantity Supplied	Units	Bill No.	Bill Date	Rate	Amount
CW-G10.Cost towards engaging skilled labour,semi skilled labour,other materials and equipment charges including all other materials not covered above	MGNREGS GP CHINADUGAM	445634	Rs	12	25-SEP-2020	1	445634
-	Total	445634	-	-	-	0	445634

**Proceedings of the District Collector, Srikakulam.**

**Present:- Sri J. Nivas, I.A.S.,**

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Sub:- Suits – Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) filed by Gareeb Guide (Voluntary Organization) Rep.by its President Ms. G. Bhargavi, Bahar, Sahara States, LB Nagar, Hyderabad, in the Hon'ble National Green Tribunal, Sitting at Chennai – Objections on the Joint Inspection Report – Orders - Issued.

Read:- 1.Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) filed by Gareeb Guide (NGO) Rep.by its President, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad before the Hon'ble National Green Tribunal, Sitting at Chennai.  
2.This office brief instructions/facts in Rc.No.943/2020-E1, Dt.01.07.2020.  
3.Orders dated 02.07.2020 in Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.  
4.EP/12.7/NGT(SZ)/26/2020/AP, Dt.13.07.2020 of the Deputy Director General of Forests (C), Ministry of Environment, Forests and Climate Change, Regional Office (South Easterns Zone), Chennai.  
5.This office Progs. Rc.No.943/2020-E3, Dt.31.07.2020.  
6.Orders dated 04.01.2021 in Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.  
7.Joint Committee report dated 01.02.2021.  
8.Objections dated 12.02.2021 filed the Gareeb Guide (NGO) Rep. its President, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad.  
9.Orders dated 12.02.2021 in Original Application No.92 of 2020 (SZ) & I.A.No.15 of 2021 (SZ) & I.A.No.16 of 2021 (SZ) of the Hon'ble National Green Tribunal, Southern Zone, Chennai.

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**ORDER:-**

One Gareeb Guide (Voluntary Organization) Rep. by its President Ms. G. Bhargavi, Bahar, Sahara States, LB Nagar, Hyderabad, filed an Original Application No.92 of 2020 (SZ) in the Hon'ble National Green Tribunal, Southern Zone, Chennai by alleging on the encroachments in "Kakarla Pond" in Chinadugam Village, Jalumuru Mandal of Srikakulam District, as adversely affecting the ecosystem and the overall ecology of the area, and thus there is substantial question relating to environment, wherein the community at large is affected by the environmental consequences, it is a continuing violation of the provisions of enactment specified in Schedule 1 of the National Green Tribunal Act, 2010.

Facts of the case have been submitted to the Hon'ble Green Tribunal at Chennai, vide this office Rc.No.943/2020-E3, Dt.01.07.2020 and the Hon'ble Tribunal has made the following order in the above Original Application No.92 of 2020 (SZ) & I.A.No.45 of 2020 (SZ) on 02.07.2020.

*".....In order to ascertain the present status, we feel it appropriate to appoint a Joint Committee comprising of a Senior Officer of Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Chennai, a Senior Officer of Lake Protection Committee, Hyderabad and the District Collector, Srikakulam to inspect the area in question and submit a factual and action taken report, if there is any violation found.*

*The Committee is also directed to examine the revenue records of this area to find out as to whether there existed any pond in that area earlier and what is the nature of the pond and its use at that time and when the encroachments started and what are the steps taken by the state authorities to remove the encroachment to protect the water body.*

*They may also suggest and give recommendation as to what are all the steps to be taken to protect the water bodies.*

*The District Collector who has been made as the member of the committee is directed to cooperate with the committee in carrying out the directions of this Tribunal for the purpose of inspection and preparation of the report as directed.*

*Ministry of Environment, Forests and Climate Change (MoEF&CC), Regional Office, Chennai will act as nodal agency for co-ordination and for providing necessary logistics for this purpose.*

*The committee is directed to submit the report to this Tribunal within a period of two months i.e., on or before 15.09.2020.*

Further, a detailed Joint Committee report dated 01.02.2021 has been submitted to the National Green Tribunal, Chennai, after due inspection of the subjected land that the Hon'ble National Green Tribunal may consider the present status of the pond and kindly issue necessary instructions regarding the house sites that are existing in the said abandoned tank land from a long time and that regarding agricultural encroachments made in the tank bed lands, the Tahsildar, Jalumuru, the Sub-Collector, Tekkali and the local Panchayat Officials are being instructed to take necessary action for eviction of encroachments as per the Govt. norms in force.

Aggrieved by the above Joint Committee report, the applicant filed an objection petition before the Hon'ble National Green Tribunal, Chennai on 12.02.2021 and the

Hon'ble National Green Tribunal has been pleased to pass orders on 12.02.2021 that the applicant is not entitled to the relief claimed in the application, but the Hon'ble NGT is not expressing any opinion regarding the merits of the proceedings initiated and it is for the authority to consider those things and pass appropriate orders in accordance with law and accordingly the application is dismissed.

1. The applicant has contended in her objection petition, that the team of officials comprising Pollution Control Board, Survey & Land Records, Revenue Divisional Officer, Tekkali, Irrigation Division, Narasannapeta and the Tahsildar, Jalumuru wrongly informed the Committee that, the Matha Manasa Devi Temple was constructed in 0.02 cents instead of 0.70 cents and intentionally they did not mentioned the office of the petitioner in the list of 89 beneficiaries (many of these 89 beneficiaries are fake and also intentionally they did not inform about M/s.Sarat Slippers Industries, Floor Mill etc., which are permitted by the Labour Commissioner, Srikakulam to operating Sy.No.59.

**In the Committee report it is specially mentioned that, the Temple is under the occupation of Ac.0.02, out of total extent of Ac.12.75 of Karkala Pond for the last 18 years and there are no mention of office of the petitioner and M/s.Sarat Slippers Industries, Floor Mill etc., and on verification of the ground also, there are no such structures on the subjected land and hence, the objection in this regard is not sustainable.**

2. The petitioner has stated that, Gareeb Guide (Voluntary organization) is registered under A.P. Societies Registration Act, 2001 vide No.1122/2007 and this organization is accredited by the Telangana State Legal Services Authority vide No:01/TLSA/ACRDT/RR/2015, dated: 12.03.2015, approved U/s 80 G(5)(vi) of the Income Tax act 1961 vide F.No.CIT(E)/Hyd/118(12)/80(G)/2014-15, Dated 30.06.2015 and also registered under Foreign Contribution (Regulation) Act, 1976 vide No. 368140007 under social nature.

**In this regard, the above details do not confer any right over the subjected land and it is not a conclusive proof that the organization is under continuous occupation in the tank bed land.**

3. The Petitioner stated that, she brought the temple i.e., Sri Sri Sri Naga Devatha Manasa Devi Ammavarla Temple at Chindadugam (V), Jalumuru (M), Srikakulam (D) in Sy.No.59 which was constructed in 0.70 cents under the management of the Petitioner and paying the salaries to the staff of the Temple, taking care of maintenance and administration and conducting annual celebrations since 2016 (All evidences will be submitted at the time of hearing, if the Hon'ble Tribunal directs)

**As per the local enquiry it is revealed that, there is no such Voluntary Organization paying the salary to the staff of the temple and taking care of the maintenance, administration and conducting annual celebrations, hence, the contention of the petitioner is fabricated and not reliable.**

4. The petitioner has stated that, M/s Gareeb Guide (NGO) has spent Rs. 24.43 lakhs for dais, annual celebrations of Sri Mata Mansa Devi Temple, public Toilets, Staff Salaries, Staff Quarters, Temple, Administrative Office, home Kundam, Prasadam Counter, Plantation, Mandapam for Sri Naga Devatha, New Marble Statues, CC cameras, other Misc., constructions etc., between 2016-21 in Sy.No.59. However, Police Bandobust had been providing at Shri Mata Mansa Devi Temple, Chinnadugam (V) on call of M/s Gareeb Guide since 2017.

**In this aspect, all the above contents are made for the purpose of filing this objection petition and there are no evidences about spent of such a huge amounts to the temple.**

5. The petitioner has stated that, as per the requirements of the Villagers, the petitioner expressed its interest to construct Gareeb Guide Heaven (Old Age Home, orphans Home etc) in the said village near by the temple. If the Respondents allotted 10 acres of land to the Petitioner at the above mentioned place, more than 2,000 citizens will be benefited through its proposed project either directly or indirectly.

**In this regard, as per the local enquiry there is no such Voluntary Organization in the village. Moreover, the land in question is classified as tank bed objectionable poramboke and prohibited for alienation, so that, the request of the petitioner for allotment of 10 acres of land in the tank bed area is not feasible as per the Govt. instructions in force.**

6. The petitioner has stated that, M/s Gareeb Guide filed an application, dated: 27.12.2017 before the District Collector, Srikakulam as per the procedure in G.O.571, dated: 14.09.2012, Revenue (Assignment-II) Dept and requested him to assign 10 acres of land for the public purpose and for the development of Sri Mata Mansa Devi Temple in Sy.No.59 and collected acknowledgement for the same.
7. The petitioner has also stated that, the District Collector, Srikakulam replied in his proceedings vide No.SR No.42/2020/LC, dt.17.06.2020 as follow:

"In this connection it is to inform you that there are specific instructions from the Government and the Chief Commissioner of Land Administration & Special Chief Secretary about restriction on allotment of water body/tank poramboke lands in his reference No.B1/1543/2012, Dt. 18.03.2013."

"As per para (g) of the above reference, Govt. Memo No.33571/Assn,I(2), Revenue (Assn.I) Dept., Dt.14.09.2012, as per para – 3 (a) (ii) at page No.6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c) (viii) at page-8, the ban non change of classification of tank bed lands shall be strictly enforced."

**For the objections 6 & 7, as per the existing norms, alienation of tank bed lands is prohibited and hence, it is not feasible to alienate the land, as requested by the petitioner.**

8. The petitioner has stated that, as per a leading News Paper, dated: 01.12.2020, the same District Collector of Srikakulam assured Tridandi Chinna Jeeyar Swamy of handing over a site for construction of a Vedic University at Tarlikonda of Kotabommali (M). The Collector said that 209.84 acres of Hill/Government Poramboke in Sy.No.36 (1 to 11, 15) and 1B-1 at Tarlipeta (V), Kotabommali (M) would be physically handed over to the university authorities very soon after a survey.

**In this regard, the land proposed for construction of a "Vedic University" at Tarlipeta Village of Kotabommali Mandal is classified as "Konda Poramboke" which is an un-objectionable poramboke, moreover the Govt. Issued orders for allotment of land to the Vedic University.**

9. The petitioner has also stated that, the same District Collector of Srikakulam likely to be allotted 17.59 acres of Hill/Government Poramboke land in Sy.No.156 in Kothaddapanasa @ Kotturu (V), Saravakota (M) for the construction/development of Shri Ayyappa Temple. Because, the construction of the said temple has started and 25% is already completed and there is no action by the District Collector.

**The contention of the petitioner is not correct, as there is no such proposal in this office.**

10. The petitioner has stated that, the Joint Committee did not observe (even under Sumoto) that as per I-B Record the Kakarla pond is extended in 22 acres (Approx) and there are many agricultural encroachments in Sy.No.48 also apart from 12.75 acres in Sy.No.59 and the office of the Petitioner which is in Sy.No.59 is intentionally not included in the list of 89 beneficiaries even though electricity bills, Panchayat House tax etc., are in the name of the petitioner (Many of the 89 beneficiaries are fake/bogus).

The Joint Committee has been appointed for the purpose of verification of ground reality of Sy.No.59 of Chinadugam (V), Jalumuru Mandal, on the application filed by the applicant and hence, there is no need to verify remaining Survey Numbers by the Committee. Hence, the objection in this regard deserves no consideration.

It is pertinent to mention that, the petitioner said to have filed a representation on 27.12.2017 requesting the Chief Commissioner of Land Administration, A.P., Vijayawada and the District Collector, Srikakulam to allot an extent of Ac.10.00 in Sy.No.59 classified "Kakarla Pond", which is an objectionable tank poramboke of Chinagudam Village, Jalumuru Mandal in Srikakulam District.

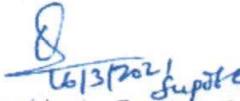
It is an irony that is under the disguise of protecting the tank from encroachment, the applicant raised before the esteemed Hon'ble National Green Tribunal which has been mandated with a noble task of protecting our environment for our future generations.

Thus, the applicant has the courage to seek the Hon'ble National Green Tribunal's help in destroying ecosystem further of the Kakarla Pond by asking for the allotment of land is appalling. It is clearly wasting the precious time of the Hon'ble National Green Tribunal and misguiding through continuous propaganda of tank protection, while actually aiming tank destruction.

In view of the circumstances explained above, the objection petition filed by the petitioner deserves no consideration and liable for dismissal. Accordingly, the objection petition is hereby dismissed.

  
16/3/21  
Collector, Srikakulam.

To

  
16/3/2021  
Ms. G. Bhargavi, President, Gareeb Guide (NGO), 7.41, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (ByRPAD).

Copy submitted to the Hon'ble National Green Tribunal at Chennai through the Standing Counsel for the Hon'ble National Green Tribunal.

Copy to the Standing Counsel for the Hon'ble National Green Tribunal at Chennai for information and necessary action. She has also requested to serve the above orders on the petitioner and file the same before the Hon'ble NGT, Chennai.

Copy to Dr.R. Sridar, Scientist "C", Regional Office, Ministry of Environment, Forests and Climate Change, 1<sup>st</sup> & 2<sup>nd</sup> Floor, HEPC building, No.34, Cathedral Garden Road, Nungambakkam, Chennai-600 034 (E-mail: [sridhar.79@gov.in](mailto:sridhar.79@gov.in))

Copy to the Sub Collector, Tekkali for information.  
Copy to the Tahsildar, Jalumuru for information.

IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI  
(SPECIAL ORIGINAL JURISDICTION)

THURSDAY, THE SEVENTH DAY OF MAY  
TWO THOUSAND AND TWENTY

:PRESENT:

THE HONOURABLE SRI JUSTICE NINALA JAYASURYA



WRIT PETITION NO: 8493 OF 2020

**Between:**

Gareeb Guide (Voluntary Organization), accredited by the Telangana State Legal Services Authority vide No 01/TSLSA/ACRDT/RR/2015, Dated 12.03.2015 Rep. by its President Ms. G.Bhargavi, Aged 36 Yrs, H/O 7/36. Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (Regional Office Sri Sri Sri Naga Manasa Devi Temple Compound, Chinnadugam Main Road, Tilaru Jn, Jalumuru (M), Srikakulam District, Andhra Pradesh)

**Petitioner**

**AND**

1. Union of India, Rep. by Pri Secretary, Ministry of Home Affairs, New Delhi.
2. State of Andhra Pradesh, Rep. by its Chief Secretary to Govt, Department of General Administration, Secretariat, Amaravathi
3. Government of Andhra Pradesh, Rep. by its Pri. Secretary to Govt, Dept of Revenue, Secretariat, Amaravathi
4. The Chief Commissioner Land administration (APLMA),, D.No. 22 19, Floor-II, Block-A, Jasthi Tower, Saipuram Colony Road, Gollapudi, Vijayawada
5. Collector, Srikakulam District, Srikakulam

**Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent Nos. 4 and 5 in not allotting land to the Petitioner for public purpose as illegal, arbitrary, violation of GO Ms 571, dated 14.09.2012, Revenue (Assignments-I) Dept and this Hon'ble High Court order, dated 21.01.2014 passed in WP 31764 of 2013 and article 21 of Constitution of India.

**IA NO: 1 OF 2020**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the Respondent No 5 to allow the Petitioner for temporary constructions for Public purpose in the said premises until further orders of this Hon'ble Court, pending disposal of WP 8493 of 2020. on the file of the High Court.

The petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and the order of the High Court and upon hearing the arguments of Sri D.V Rao Advocate for the Petitioner and of GP for Home for Respondent No.1, GP for General Administration for Respondent No.2, GP for Revenue for Respondent No.5 and of GP for Land Acquisition for Respondent No.4, the Court made the following.

**ORDER:**

Heard learned counsel for the petitioner, Sri K.Raghuveer, learned Government Pleader and Learned Assistant Government Pleader for Revenue.

Learned counsel for the petitioner submits that the petitioner made an application dated 27.12.2017 to assign land to the petitioner organization as per the procedure contemplated under G.O.Ms.No.571 dated 14.09.2012 and that the same is pending with the 5<sup>th</sup> respondent.



Learned counsel for the petitioner further submits that keeping in view the present pandemic situation, the petitioner organization wants to render service to the needy people and for that purpose they are required to raise some temporary structures at their cost in the land which is sought for assignment.

Learned counsel for the petitioner further submits that in the event the concerned authorities are not inclined to grant assignment in terms of G.O.Ms.No.571, dated 14.09.2012, they would remove the temporary structures immediately without making any claim, whatsoever, after the purpose of providing service to the needy people in the light of the pandemic situation is accomplished. Let the learned Government Pleader obtain appropriate instructions in the matter.

Office to print the name of Sri Suresh Kumar Routhu for respondent No.1 and learned Additional Advocate General also.

List the matter after one week.

//TRUE COPY//

Sd/- K. TATA RAO  
ASSISTANT REGISTRAR

  
For ASSISTANT REGISTRAR

To

1. The Pri Secretary, Ministry of Home Affairs, Union of India, New Delhi.
2. The Chief Secretary, Department of General Administration. State of Andhra Pradesh, Secretariat, Amaravathi
3. The Pri. Secretary, Dept of Revenue, Government of Andhra Pradesh Secretariat, Amaravathi
4. The Chief Commissioner Land administration (APLMA), D.No. 22 19, Floor-II, Block-A, Jasthi Tower, Saipuram Colony Road, Gollapudi, Vijayawada
5. The Collector, Srikakulam District, Srikakulam (1 to 5 by RPAD)
6. One CC to SRI D. V. Rao, Advocate [OPUC]
7. Two CCs to GP for Home, High Court of Andhra Pradesh. [OUT]
8. Two CCs to GP for General Administration, High Court of Andhra Pradesh. [OUT]
9. Two CCs to GP for Revenue, High Court of Andhra Pradesh. [OUT]
10. Two CCs to GP for Land Administration, High Court of Andhra Pradesh. [OUT]
11. One spare copy

TVR

HIGH COURT

NJSJ

DATED:07/05/2020

ORDER

WP.No.8493 of 2020

LIST AFTER ONE WEEK

12/07/2020

Rc.No.943/2020-E1, Dt.13.05.2020.

Collector's Office, Srikakulam.

From  
Sri J. Nivas, I.A.S.,  
District Collector,  
Srikakulam.

To  
The Government Pleader for Revenue/  
Assignments,  
A.P.High Court at Amaravathi.

Sir,

Sub:- Suits – W.P.No.8493/2020 filed by Gareeb Guide (Voluntary Organization) Rep.by its President Ms. G. Bhargavi, Bahar, Sahara States, LB Nagar, Hyderabad, in the Hon'ble High Court of A.P. at Amaravathi – Written instructions – Submitted – Reg.

Ref- 1.W.P.No.8493/2020 filed by Gareeb Guide (Voluntary Organization) accredited by the Telangana State Legal Services Authority vide No. 01/TLSA/ACRDT/RR/2015, Dated 12.03.2015 Rep.by its President Ms. G. Bhargavi, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (Regional Office: Sri Sri Sri Naga Manasa Devi Temple Compound, Chinnadugam Main Road, Tilaru Jn, Jalumuru (M), Srikakulam District, Andhra Pradesh in the Hon'ble High Court of A.P. at Amaravathi.  
2.This office Rc.No.943/2020-E1, Dt.07.05.2020.  
3.Hon'ble High Court orders dated 07.05.2020 in IA No.1/2020 in W.P.No.8493/2020.

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Kind attention is invited to the references cited.

It is informed that, in the reference 1<sup>st</sup> cited, one Gareeb Guide (Voluntary Organization) accredited by the Telangana State Legal Services Authority vide No. 01/TLSA/ACRDT/RR/2015, Dated 12.03.2015 Rep.by its President Ms. G. Bhargavi, Bahar, Sahara States, Mansoorabad, LB Nagar, Hyderabad (Regional Office: Sri Sri Sri Naga Manasa Devi Temple Compound, Chinnadugam Main Road, Tilaru Jn, Jalumuru (M), Srikakulam District, Andhra Pradesh, has filed a Writ Petition No.8493/2020 in the Hon'ble High Court of A.P. at Amaravathi, impleading the following as Respondents, praying Hon'ble Court to issue a Writ, Order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondent Nos.4 & 5 is not allotting land to the petitioner for public purpose as illegal, arbitrary, violation of G.O.Ms.No.571, dated 14.09.2012, Revenue (Assignments-I) Dept., and this Hon'ble Court order dated 21.01.2014 passed in W.P.No.31764 of 2013 and article 21 of Constitution of India and pass such other order or orders may deem fit and proper in the circumstances of the case and also prayed the Hon'ble Court that pending disposal of the above Writ Petition, it is also just and necessary that this Hon'ble Court may be pleased to direct the Respondent No.5 to allow the Petitioner for temporary constructions for public purpose in the said premises until further orders of this Hon'ble Court and pass such other order or orders may deem fit and proper in the circumstances of the case.

1. Union of India Rep.by Pri.Secretary, Ministry of Home Affairs, New Delhi.
2. State of Andhra Pradesh Rep.by its Chief Secretary to Govt., Department of General Administration, Secretariat, Amaravathi.

- 18
3. Government of Andhra Pradesh, Rep.by its Prl.Secretary to Govt., Dept of Revenue, Secretariat, Amaravathi.
  4. The Chief Commissioner of Land Administration (APLMA), D.No.22-19, Floor-II, Block-A, Jasthi Tower, Saipuram Colony Road, Gollapudi, Vijayawada.
  5. Collector, Srikakulam District, Srikakulam.

In the reference 2<sup>nd</sup> cited, the following brief instructions were sent to the Government Pleader for Revenue/Assignments, A.P.High Court at Amaravathi.

**The brief instructions of the above Writ Petition are as follows:**

1. The petitioner mainly contended to declare the action of Respondents 4 & 5 is not allotting land to the petitioner for public purpose as illegal, arbitrary, violation of G.O.Ms.No.571, dated 14.09.2012, Revenue (Assignments-I) Dept.
2. The petitioner did not mention the Survey Number in which he asked for allotment of the land.
3. The matter has been got enquired by the Tahsildar, Jalumuru and it is revealed that, the land requested by the petitioner is "Kakarla Tank" in Sy.No.59 which is classified as "Tank Poramboke" of Chinnadugam Village in Jalumuru Mandal, Srikakulam District, which is prohibited for assignment / alienation as per rules in force.
4. There are specific instructions from the Government and the Chief Commissioner of Land Administration & Spl.Chief Secretary **about restriction on allotment of waterbody / tank poramboke lands** in his reference No.B1/1543/2012, Dt.18.03.2013. The copy of the same is enclosed for ready reference.
5. As per para (g) of the above reference, Govt.Memo No.33571/Assn.I(2), Revenue (Assn.I) Dept., dated 14.09.2012, as per para - 3(a)(ii) at page 6 says that, only waste and dry lands should be proposed for alienation and wet, irrigated lands should not normally be considered for such purpose. Further, environmentally sensitive and fragile areas such as, tank beds, river beds, hillocks with afforestation etc., shall not be alienated or allotted. Further, as per para 3(c)(viii) at page-8, the ban on change of classification of tank bed lands shall be strictly enforced.

In the reference 3<sup>rd</sup> cited, the Hon'ble Court has made the following order on 07.05.2020 in I.A.No.1 of 2020 in W P No.8493/2020.

*"Heard learned counsel for the petitioner, Sri K. Raghuveer, learned Government Pleader and learned Assistant Government Pleader for Revenue.*

*Learned counsel for the petitioner submits that the petitioner made an application dated 27.12.2017 to assign land to the petitioner organization as per the procedure contemplated under G.O.Ms.No.571, dated 14.09.2012 and that the same is pending with the 5<sup>th</sup> Respondent.*

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Learned counsel for the petitioner further submits that keeping in view the present pandemic situation, the petitioner organization wants to render service to the needy people and for that purpose they are required to raise some temporary structures at their cost in the land which is sought for assignment.

Learned counsel for the petitioner further submits that in the event the concerned authorities are not inclined to grant assignment in terms of G.O.Ms.No.571, dated 14.09.2012, they would remove the temporary structures immediately without making any claim, whatsoever, after the purpose of providing service to the needy people in the light of the pandemic situation is accomplished. Let the learned Government Pleader obtain appropriate instructions in the matter.

Office to print the name of Sri Suresh Kumar Routhu for Respondent No.1 and learned Additional Advocate General also."

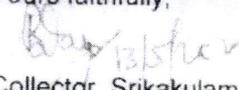
In view of the interim orders of the Hon'ble High Court, the following additional information / brief instructions are furnished:

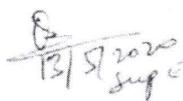
1. The application dated 27.12.2017 said to be submitted by the applicant for grant of state land, is not received in this office.
2. There is no Voluntary Organization in the name of Gareeb Guide, to look after the welfare of the said temple in Chinnadugam Village in Jalumuru Mandal of Srikakulam District.
3. Further, there are no COVID-19 cases detected in Jalumuru Mandal and therefore it is in Green Zone at present. The Govt.is taking all preventive, containment, control and Management of COVID-19 pandemic in Srikakulam District.

In view of the above circumstances, the request of the petitioner cannot be considered and the Writ Petition is liable for rejection.

It is therefore, requested that the above position may be informed to the Hon'ble High Court of A.P. and defend the case in the interest of Government.

Yours faithfully,

  
For Collector, Srikakulam.

  
13/5/2020  
sup

Copy submitted to the Principal Secretary to Govt., Dept of Revenue, Secretariat, Amaravathi for kind information.

Copy submitted to the Chief Commissioner of Land Administration, A.P., Vijayawada for kind information.

Rc.No.1035/2020/E4/Dt:28.05.2020

Collector's Office, Srikakulam.

From

Sri J. Nivas, I.A.S.,  
District Collector, Srikakulam.

To

The Tahsildar,  
Jalumuru.

Sir,

Sub:- Srikakulam District - Representation by the Advocate, Supreme Court of India at New Delhi sent a Legal Notice - Filed by a complaint petition raised by his client M/s Gareeb Guide (Voluntary Organization) - Detailed action taken report - Called for - File submitted for orders - Reg.

Ref:- Sri Dr.D.V.Rao, Advocate, Supreme Court of India, New Delhi Dt.25.05.2020.

&&&&

It is informed that, in the reference cited, one Sri Dr.D.V.Rao, Advocate Supreme Court of India, New Delhi, while forwarding a copy of the A.P. High Court orders in W.P.No.8493 of 2020 by his client M/s Gareeb Guide (Voluntary Organization) in the Hon'ble High Court of A.P. at Amaravathi, challenging their action in not allotting land for public use, and his client requested the Hon'ble Court to directed the respondents to grant permission for temporary constructions in the said premises i.e in Sy.No.59, Chinnadugam (V), Jalumuru Mandal to provide amenities for the needy, people and the Hon'ble Court passed interim order, dated:07.05.2020 in W.P.No.8493 of 2020 for obtaining appropriate instructions, and the matter stood this, his client stating that, one unknown person is making illegal construction at Sy.No.59 since 23.05.2020, and when the villagers questioned him for the same, he replied that, he has permission from the Tahsildar, Jalumuru Mandal for construction, and on 23.05.2020, his client brought the same to the notice of the Tahsildar, Jalumuru Mandal for necessary action, but, till now there is no action by him, and his in action shall be treated as willful violation of the aim of Hon'ble High Court order, Dt.07.05.2020.

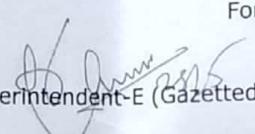
A copy of the letter of the Advocate and a copy of the orders Dt. 07.05.2020 of the Hon'ble High Court as received in the reference cited, are enclosed for reference.

It is therefore, requested to take necessary action, for eviction of encroachment in Sy.No.59 of Chinnadugam village in Jalumuru Mandal and issue a memo to the V.R.O concerned for his failure in preventing the encroachment and submit your action taken report with in 3 days to this office without fail.

Encl: As stated above.

Yours faithfully,  
Sd/- **B.Dayanidhi**,  
For Collector, Srikakulam.

//t.c.f.b.o//

*to*  
*20/10/20*  
  
Superintendent-E (Gazetted) *il*

Copy to the Revenue Divisional Officer, Tekkali for information and necessary action.

Copy to Sri Dr.D.V.Rao, Advocate, Supreme Court of India, 7/41, Bahar, Sahara States, Mansoorabad, Hyderabad-68, Ph.No.8688122222 for information.



Handwritten mark



Payment



Consumption

**Scno:**

132637J108000263

**Consumer Name:**

GAREEB GUIDE NGO

**Category:**

1

**Bill Date:**

09-06-2020

**Bill Due Date:**

23-06-2020

**Amount Due:**

304

BACK

Powered By APEPDCL



*8*

**Receipt Number: 11060861255**

Payment Date: 2020-06-05

Amount: 11

---

**Receipt Number: 10904040399**

Payment Date: 2020-05-09

Amount: 1435

---

**Receipt Number: 10797284896**

Payment Date: 2020-04-21

Amount: 111

---

**Receipt Number: 10597222540**

Payment Date: 2020-03-23

Amount: 111

---

**Receipt Number: 10439773018**

Payment Date: 2020-02-29

Amount: 414

---

**Receipt Number: 9868017165**

Payment Date: 2019-12-09

Amount: 317

---

**Receipt Number: 9758039841**

Payment Date: 2019-11-24

Amount: 1

**BACK**



## DETAILED STATEMENT

**Search**

Account Number 004801054053(INR) - GAREEB GUIDE  
 Transaction Date from 01/12/2019 to 01/06/2020  
 Transaction Period Last 1 Month  
 Advanced Search  
 Amount from NA to NA  
 Cheque number from NA to NA  
 Transaction remarks NA  
 Transaction type All  
 Transactions List - GAREEB GUIDE - 004801054053

S No.	Value Date	Transaction Date	Cheque Number	Transaction Remarks	Withdrawal Amount (INR)	Depo
1	01/12/2019	02/12/2019	-	MMT/IMPS/933512751947/Salary Dec 2019/G SATEESH /S	3500.0	
2	30/12/2019	31/12/2019	-	004801054053.Int.Pd:30-09-2019 to 30-12-2019	0.0	
3	25/01/2020	27/01/2020	-	MMT/IMPS/002511543763/MOBUA0241729527/D VENKATA /S	0.0	
4	25/01/2020	27/01/2020	-	MMT/IMPS/002520603613/Salary Dec 19/G SATEESH /SBI	3500.0	
5	25/01/2020	27/01/2020	-	MMT/IMPS/002520605118/Rent Feb 2020/BANDA ARUN/SBI	11500.0	
6	22/02/2020	24/02/2020	-	MMT/IMPS/005321755170/MOBUA0250594936/D VENKATA /S	0.0	
7	23/02/2020	24/02/2020	-	MMT/IMPS/005408245867/Rent March 2020/BANDA ARUN/S	11500.0	
8	23/02/2020	24/02/2020	-	MMT/IMPS/005408246138/Salary Jan 2020/G SATEESH /S	3500.0	
9	07/03/2020	07/03/2020	-	NEFT-SBIN420067642484-D VENKATA RAMANA RAO-JATTN/INB-0000003444433211-SBIN001	0.0	
10	11/03/2020	11/03/2020	-	MMT/IMPS/007121864258/Pntng and Stry/G SATEESH /SBI	8500.0	
11	23/03/2020	23/03/2020	-	MMT/IMPS/008310801830/MOBUA0260139628/D VENKATA /S	0.0	
12	23/03/2020	23/03/2020	-	MMT/IMPS/008311066641/April Rent/BANDA ARUN/SBIN00	11500.0	
13	29/03/2020	30/03/2020	-	004801054053.Int.Pd:31-12-2019 to 29-03-2020	0.0	
14	02/04/2020	02/04/2020	-	MMT/IMPS/009317564510/Salary Mar 20/G SATEESH /SBI	3500.0	
15	21/04/2020	21/04/2020	-	MMT/IMPS/011209941738/MOBUA0268257723/D VENKATA /S	0.0	
16	23/04/2020	23/04/2020	-	MMT/IMPS/011412987180/Rent May 2020/BANDA ARUN/SBI	11500.0	
17	01/05/2020	01/05/2020	-	MMT/IMPS/012210190558/Salary Apr 2020/G SATEESH /S	3500.0	
18	02/05/2020	02/05/2020	-	ACH/AAHFG3708J-AY2019-20/CE20122081166	0.0	
19	09/05/2020	11/05/2020	-	MMT/IMPS/013012540699/17 annual Balan/G SATEESH /S	3750.0	
20	23/05/2020	25/05/2020	-	MMT/IMPS/014423537961/MOBUA0274140312/D VENKATA /S	0.0	
21	23/05/2020	25/05/2020	-	MMT/IMPS/014423752907/Rent Adv Jun 20/BANDA ARUN/S	11500.0	
22	01/06/2020	01/06/2020	-	MMT/IMPS/015307801262/MOBUA0276074159/D VENKATA /S	0.0	
23	01/06/2020	01/06/2020	-	MMT/IMPS/015307255241/May 20 Stry Abh/G SATEESH /S	4000.0	

Legends Used in Account Statement

# నాగమానసాదేవి ఉత్సవాల ముగింపు

చిన్నదూగాం(జలు మూరు): చిన్నదూగాంలో వెలసిన నాగమానసాదేవి అమ్మవారు ఆలయ వార్షికోత్సవం ఉత్సవాలు గురువారంతో ముగిశాయి. ఆలయ ధర్మకర్త వారసులు కుప్పిలి వైకుంఠరావు దంపతులు అమ్మవారికి ప్రత్యేక పూజలు నిర్వహించారు. గరీబ్ గైడు స్వచ్ఛంద సంస్థ ఆధ్వర్యంలో శాంతిహోమం నిర్వహించినట్లు అర్చకుడు గుగ్గిలం సతీష్ కుమార్ తెలిపారు.

TRUE TRASLATION

## Naga Manasa Devi celebrations completed

Chinnadugam (Jalumuru): The Goddess Naga Manasa devi Celebrations were completed by Thursday at Chinnadugam (V). The blood relatives of founder of the temple conducted special Pooja to the goddess. The Archaka named Guggilam Satish told the media that Shanthi Homam was conducted under the management of Gareeb Guide (Voluntary Organization)

21

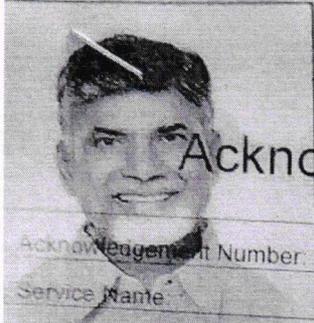
APOnline

RECEIPT

AP-II 04510739



# Acknowledgement of Permission for Event Bandhobust



Acknowledgement Number	
Service Name	1521215300419
Sub Service Name నారా చంద్రబాబు నాయుడు గారు	Permission for Event Bandhobust
Department Name	N/A
Estimated completion time (Total Working Days)	Police
ప్రగతి పథంలో Significant Name	7
నవ్యాంధ్రప్రదేశ్ Registration District	GAREEB GUIDE
Payment Reference No	N/A
Payment amount	MEAP5072861
Date of Submission	2145.0
	2019-04-30 00:00:00.0

APOnline the division of APTOnline Ltd. Help Line Number: 040-4567 6699  
 Regd. Off: 1st Floor Kohinoor e-Park, Plot No # 1 Jubilee Gardens Kotraguda, Hyderabad - 500 084. AP GST No: 37AADCA9829R1ZS  
 The scanning charges up to 4 pages is free of cost. Please do not pay any amount to the Franchisee other than the total amount printed in the receipt.

Signature

-24-

New services

APOnline

RECEIPT

AD 2152679



- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions and Examination Fee
- AP State Level Police Recruitment Services
- CET fee payment Services
- SBLET Education Fee
- ON Digital Preptest
- Class-2 Digital Signature
- Certificates

### Acknowledgement of Permission for Event Bandhobust

1. Acknowledgement Number:	1521232010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	N/A
4. Department Name:	Police
5. Estimated completion time (Total Working Days):	7
6. Applicant Name:	GAREEB GUIDE NGO
7. Registration District:	N/A
8. Payment Reference No:	MEAP4673755
9. Payment amount:	545.0
10. Date of Submission:	2018-05-01 00:00:00.0

*For advertising on this receipt please contact 040-4567-6699*

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699  
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature

-25-

New services

APOnline

RECEIPT

AD 2152682



Acknowledgement of Permission for Event Bandhobust

- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions and Examination Fee
- AP State Level Police Recruitment Services
- CET fee payment Services
- SBTE Education Fee Payment Services
- ON Digital Prep test
- Class 2 Digital Signature
- Reference No :

1. Acknowledgement Number:	1521231010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	N/A
4. Department Name :	Police
5. Estimated completion time (Total Working Days) :	7
6. Applicant Name :	GAREEB GUIDE NGO
7. Registration District :	N/A
8. Reference No :	MEAP4673751
9. Payment amount :	545.0
10. Date of Submission :	2018-05-01 00:00:00.0

For advertising on this receipt please contact 040-4567-6699

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699  
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature

-26-

AD 2152685 

RECEIPT

**APOnline**

New services

- AP Open School Society Admission Fee Payment
- Dr. BRAOU Admissions and Examination Fee
- AP State Level Police Recruitment Services
- CET fee payment Services
- SBTET Education Fee Payment Services
- ION Digital Prep Test
- Class 2 Digital Signature
- (8) Payment Reference No.

# Acknowledgement of Permission for Event Bandhobust

1. Acknowledgement Number:	1521229010518
2. Service Name:	Permission for Event Bandhobust
3. Sub Service Name:	N/A
4. Department Name:	Police
5. Estimated completion time (Total Working Days):	7
6. Applicant Name:	GAREEB GUIDE NGO
7. Registration District:	N/A
8. Payment Reference No.:	MEAP4673743
9. Payment amount:	545.0
10. Date of Submission:	Tue May 01 18:51:55 IST 2018

For advertising on this receipt please contact  
**040-4567-6699**

APOnline a division of APTOnline Limited. Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084. Help Line Number : 040-4567 6699  
Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature 

29

**APOne**

**APOne**

RECEIPT

**AA 3884095**



Citizens can avail the Services of:

Mobile / DTH Recharges

# Acknowledgement of Permission for Event Bandhobu

1. Acknowledgement Number:	1521162050517
2. Service Name	Permission for Event Bandhobu
3. Sub Service Name	N/A
4. Department Name	Police
5. Estimated completion time (Total Working Days):	7
6. Applicant Name	GAREEB GUIDE
7. Registration District:	N/A
8. Payment Reference No.	MEAP4210384
9. Amount Paid	1535.0
10. Date of Submission:	Fri May 05 13:33:51 IST 2017

*M. PARASURAMA REDDY*  
*SAJAY COMPUTERS (USDP-SKE)*  
*No. 4, K. R. Reddy Street*  
*SRIRANGAPURAM, 532002*  
*Cell: 985900700*

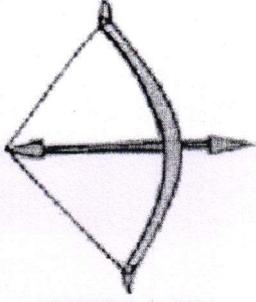
Advertising here please Contact : 040-4567 6699

APOne Regd. Off.: Plot No.1, Kohinoor E park, Jubilee Gardens, Cyberabad, Hyderabad-500 084.

**Help Line Number : 040-4567 6699**

Please do not pay any extra amount to the franchisee other than the total amount printed in this receipt.

Signature



**GAREEB GUIDE**  
(Voluntary Organization)  
Regd. 1122/2007

To

GUGGILAM SATISH KUMAR,  
S/o (Late) Bhaskar Rao,  
Chinnadugam (V), Jalumuru (M),  
Srikakulam Dist.

Date: 01/11/2016

**SUB: OFFER LETTER**

Dear Mr / ~~Mrs.~~ GUGGILAM, SATISH KUMAR,

With reference to your application and the subsequent interview you had with us, we have pleasure in offering you an employment with us on the following terms and conditions with effect from 1st ~~NOV~~ <sup>NOV</sup> 2016.

**1) Designation:**

You will be designated as Poojari - Sri Sri Sri Naga Devatha & Manasa Devi Temple at Chinna Dugam (V).

**2) Place of Posting:**

You will be initially posted at our organization's temple i.e. Sri Sri Sri Naga Devatha & Manasa Devi Temple at Chinna Dugam (V), Jalumuru Mandal, Srikakulam District. However, during employment with the organization; with due notice, you may be transferred to any place in India or abroad to any of the existing or future branch or subsidiary or associated organization in any capacity other than the mentioned above in your appointment letter, at the sole discretion of the Management.

**3) Salary:**

You will be paid total emolument of Rs 4,000/- (Rupees Four thousands only) per month.

**4) Probation / Confirmation:**

You will be initially on probation for a period of two months from the date of reporting for work, which may be extended by the Management, if deemed necessary. Thereafter, if your performance Conduct, etc is found satisfactory of which the organization will be the sole judge,

G. Suresh Kumar Cond.2

Your service will be confirmed in writing. Till such confirmation in writing, your services will be deemed to be on probation.

**5) Termination:**

During the period of probation, the appointment is terminable by the organization without notice or any payment in lieu of such payment and by yourself by giving 15 days advance notice in writing. Your services, on being confirmed, are liable to be terminated by thirty days notice in writing from either side.

If at any time, in the opinion of the organization, which shall be the final, you become insolvent or are found guilty of misconduct, dishonesty, disobedience, disorderly behavior, negligence, indiscipline, absence from duty without permission, or of any other conduct considered by the organization as detrimental to its interests or in violation of one or more terms of this appointment letter, breach of any rules & regulations of the organization or if your overall performance is not satisfactory your service may be terminated without notice or compensation.

**6) Retirement:**

Your age of retirement shall be 58 years or as determined by the Management, in accordance with the guidelines issued by the Government of India from time to time. However, the organization at its discretion may retire an employee on or at any time after his / her completion of 55 years of age.

**7) Duties & Responsibilities:**

During the period of your services with the organization, you shall carry out your duties & responsibilities diligently, loyalty and to the best of your capacity.

You will be required to attend any work or any department, as may be assigned to you from time to time by the management, depending upon the exigencies of work.

**8) Whole time Employment:**

You will devote your entire time to the work of the organization and you will not undertake any direct / indirect business or work, either honorary or remunerative, except with the written permission of the President / General Secretary in such case.

**9) Confidentiality:**

You should not divulge any official information or documents of confidential nature to any person while in service or even thereafter.

**10) Increments / Promotions:**

The quantum and timing of future increments or promotions shall be based, among other things on merit and performance, exigencies of the service and shall be at the absolute discretions of the Management.

**11) Statutory Benefits:**

You will be also entitled to the statutory benefits such as additional bonus and leave as per the government rules in force from time to time.

*G. Sateesh Kumar*

**12) Postal Address:**

You shall inform any change in your address, as given by you to the organization, as your address for all communication. Any communication / intimation sent to the address furnished by you will be deemed to have delivered and received by you for all-purpose of such communication or intimation.

**13) Medical Fitness & Verification of Particulars:**

The Management has the right to get you medically examined by any certified medical practitioner during the period of your service.

Your Date of Birth as furnished by you in the application form duly verified with the certificates will be treated as final. In case on certification any of the particulars mentioned in your application are found false or unsatisfactory your service would be liable for the termination without any reason or notice thereof at any time.

You will be bound by the rules, regulations and order promulgated by the organization from time to time in relation to conduct, discipline, retirement and any other matter.

If the above terms and conditions acceptable by you please sign the copy of this offer letter in token of your acceptance and return the same to us. By signing this letter you confirm that you have read, fully understood and accepted the term of this letter.

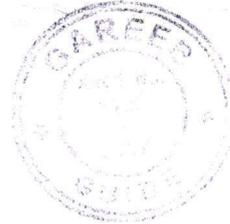
We take this opportunity to extend a warm welcome to you to this organization and look forward to a long and fruitful association.

Thanking you,

For GAREEB GUIDE (Voluntary Organization)

For GAREEB GUIDE

(G Bhargavi) *G. Bhargavi*  
President  
President



Read through the contents above carefully and understood the same.

Signed *G. Sateesh Kumar*

Date: 1/11/2016



# సంఘముల రిజిస్ట్రార్ వారి కార్యాలయము

రంగారెడ్డి జిల్లా

OFFICE OF THE REGISTRAR OF SOCIETIES  
RANGA REDDY DISTRICT

Certificate of Registration

రిజిస్ట్రేషన్ ధృవ పత్రము

(200 \_\_\_\_ లో \_\_\_\_\_ వ సంవత్సరం)

[ No. ....1122..... of 2007..... ]

ఆంధ్రప్రదేశ్ సంఘముల రిజిస్ట్రేషన్ చట్టము 2001, (35 చట్టము) క్రింద \_\_\_\_\_

\_\_\_\_\_ నేడు  
రిజిస్ట్రార్ అయినదని యిందు మూలముగా ధృవపరచడమైనది.

I hereby certify that ...GAREEB GUIDE...(The Voluntary Organization).....

is this day registered under the Andhra Pradesh Societies Registration Act., 2001 (Act) No. 35 of 2001).

రంగారెడ్డి జిల్లా, మూసాపేట నందు నా సంతకము, మోహరుతో \_\_\_\_\_ వ సంవత్సరం  
\_\_\_\_\_ మాసము \_\_\_\_\_ తేదీన మంజూరు చేయడమైనది.

Given under my hand and seal at Moosapet, Ranga Reddy Dist. this the  
....03rd.... day of .....July..... Two thousand and Seven.....

కార్యాలయపు మోహరు  
Officer Seal



సంఘముల రిజిస్ట్రారు  
Registrar of Societies  
RANGA REDDY DIST.

3.7.07 రంగారెడ్డి జిల్లా  
Ranga Reddy Dist.